

against the Managers of the Banks for not giving loans and for misbehaving; and

(d) whether some action is proposed to be taken against those Bank Managers by Government for their behaviours, if so, the details thereof?

Bank of Baroda

Loans advanced by Puchahal & Kukarmunda branches of Bank of Baroda during June, 1977 to June, 1980

Purpose	Puchahal Branch		Kukarmunda Branch	
	No. of A/cs.	Amount (Rs. lacs)	No. of A/cs.	Amount (Rs. lacs)
1. Agriculture & allied activities	1147	15.51	223	3.38
2. Cottage Industries	10	0.13	243	3.79
3. Self-employed & Small borrowers	97	1.82	51	0.27
4. Road Transport Operators	4	2.88	—	—
Total:	1258	20.34	517	7.44
Of which : to advasis, Harijans & small farmers	1203	13.21	373	4.18

Dena Bank

Loans sanctioned by Nijhar branch of Dena Bank during June, 1977 to June, 1980

Purpose	No. of accounts	Amount (Rs. lacs)
Agriculture and allied activities.	2745	91.11
Of which :		
(i) SC/ST (including small/marginal farmers)	549	13.14
(ii) Small & Marginal farmers (including SC/ST)	906	29.75

(c) and (d). Complaints received by Reserve Bank of India against some branches of nationalised banks in Gujarat including Dena Bank and Bank of Baroda were investigated but it was revealed that the allegations could not be substantiated by facts.

STC not delivering Imported Photographic Materials

3682. SHRI SAMAR MUKHERJEE:
SHRI SOMNATH
CHATTERJEE:

Will the Minister of COMMERCE be pleased to state:

(a) is it a fact that State Trading Corporation is not delivering imported photographic materials through the registered association, East India Photographic Traders' Association, 43, Lenin Sarani, Calcutta;

(b) if so, the reasons therefor;

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) and (b). Details of advances sanctioned for different purposes from June, 1977 to June, 1980 by the Puchahal, Kukarmunda and Nijhar branches of Bank of Baroda and Dena Bank are as under:

(c) whether it is also a fact that an unregistered association is getting the distribution facility;

(d) whether it is also a fact that Calcutta High Court has issued directive to STC not to deal with the unregistered Association; and

(e) steps taken by Government in view of the Calcutta High Court's decision?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) and (b). Under the Import Policy of 1980-81, import/distribution of photographic films stands decanalised and STC is not connected with either import or distribution of the same.

(c) Does not arise.

(d) and (e). The STC had not received any directive from Calcutta High Court while the item was cana-lised through STC.